

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CA(CAA)/20/ND/2018

IN THE MATTER OF:
Axiom Scaffoldings (P) Ltd

.. PETITIONER

SECTION :
Under Section 230-232

Order delivered on 05.2.2018


Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Ms. Priyanka Saxena, Advocate & Mr.
Narinder Kumar Garg, CA
For the Respondent :

ORDER

Learned authorized representative for the petitioner is present. At the request of the Ld. AR for the petitioner, time is granted to comply with filing the certificate as required from the Company's Auditors certifying that the Accounting Treatment complied in the Scheme is in accordance with the Accounting Standards as provided under Section 133 of 2013 Act and as mandated under the provisions of Section 230 & 232 of the Companies Act, 2013. For this purpose, two weeks time is granted.

List on 26.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit